

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 13

IA Nos.276/2024, 286/2024, 817/2024, 931/2024
and
CP (IB) No. 315/Chd/J&K/2023

IN THE MATTER OF:

J & K Integrated Textiles Park Ltd.	...Petitioner
Vs.	
Silkon Synthetic Pvt. Ltd.	...Respondent

Under Section: 7, IBC 2016, 65(1), 60(5), R 11 NCLT Rules, 2016

Order delivered on 16.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :	Mr. Anand Chhibbar, Senior Advocate Mr. Shikhar Sarin, Advocate Mr. Vishav Bharti Gupta, Advocate
----------------------	---

For the Intervener-PNB and Applicant in IA No. 276/24:	Mr. Harsh Garg, Advocate Ms. Ramneek Kaur Mann, Advocate
---	---

For the Shareholders and Applicant in IA No. 286/24:	Mr. Nahush Jain, Advocate
---	---------------------------

For the Corporate Debtor:	Mr. Viren Sharma, Advocate
---------------------------	----------------------------

ORDER

IA No.817/2024

The present application has been filed under rule 11 of the NCLT Rules, 2016 for placing on record certain documents/orders.

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post

as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed at least one day before the next date of hearing after receipt of notice with a copy in advance to the counsel opposite.

List on 24.07.2024, in the supplementary list.

IA No.931/2024

The present application has been filed under Section 60(5) of the I&B Code, 2016 for modification of the order dated 17.01.2024.

Heard. Issue notice to the respondents/non-applicant. Mr. Shikhar Sarin, Advocate for the petitioner is ready to accept notice. Mr. Viren Sharma, Advocate for the corporate debtor is also ready to accept notice. Reply be filed at least one day before the next date of hearing with a copy in advance to the counsel opposite.

List on 24.07.2024, in the supplementary list.

IA No. 286/2024, IA No. 276/2024 CP (IB) No. 315/Chd/J&K/2023

Compliance of the last order be made by Id. counsel for the petitioner as well as Id. counsel for the shareholder/intervener within two days with a copy in advance to the counsel opposite. List on 24.07.2027, in the supplementary list.

Order regarding the status of assets of the corporate debtor shall continue as per order dated 17.01.2024 till the next date of hearing.

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (T)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (J)**